

FORM G
EXTENSION TO INVITATION FOR EXPRESSION OF INTEREST FOR
ND S ART WORLD PRIVATE LIMITED
OPERATING IN BUSINESS OF ORGANIZING, MAINTAINING, OPERATING
REPLICAS OF HISTORICAL MONUMENTS AND PROVIDING FACILITIES AND
SERVICES AT MAHARASHTRA & ACROSS INDIA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No.	ND S ART WORLD PRIVTE LIMITED PAN: AABCN7882R CIN: U74999MH2002PTC138153
2.	Address of the Registered Office	S. No. 14-3, 15-3, 17-2, at Village Hatnoli, Taluka Khalapur, Raigad-410207 Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Maharashtra
5.	Installed capacity of main products/services	As informed by the Corporate Debtor, as on the Insolvency Commencement date (25 th July 2023), the Corporate Debtor has Studio at Karjat
6.	Quantity and value of main products/ services sold in last financial year	As per Financial Statement as on 2021-2022, Revenue from Operations (Standalone) of Rs. 35.90 Cr. Please refer the financial statement of the Corporate Debtor for further details.
7.	Number of employees/workmen	As per the details received by the Corporate Debtor, as on the Insolvency Commencement date (25 th July 2023), the Corporate Debtor has 47 employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL	For last available financial statements email at: cirp.ndsart@gmail.com For List of Creditors at: cirp.ndsart@gmail.com Detailed invitation of expression of interest with relevant dates for subsequent events of the process, email at: cirp.ndsart@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details invitation of expression of interest email at: cirp.ndsart@gmail.com
10.	Last date of receipt of express of interest	23-10-2023*(As extended/revised from earlier date of 08-10-2023)
11.	Date of issue of provisional list of prospective resolution applicants	02-11-2023* (As extended/revised from earlier date of 18-10-2023)
12.	Last date of submission of objections of provisional list	07-11-2023* (As extended/revised from earlier date of 23-10-2023)
13.	Date of issue of final list of prospective resolution applicants	17-11-2023* (As extended/revised from earlier date of 02-11-2023)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22-11-2023* (As extended/revised from earlier date of 07-11-2023)
15.	Last date for submission of resolution plans	22-12-2023 (As extended/revised from earlier date of 07-12-2023)
16.	Process email ID to submit EOI	cirp.ndsart@gmail.com





Jitender Kothari
Resolution Professional

For ND S ART WORLD PRIVATE LIMITED

Reg. No. IBBI/IPA-001/IP-P00540/2017-18/10965

AFA No. AA1/10965/02/040924/105985 valid upto 04/09/2024

**Address :702, Orchid A Wing, Evershine Park CHS,
Off Veera Desai Road, Andheri West, Mumbai-400053**

Date: 06-10-2023

Place: Mumbai

नाशिक महानगरपालिका नाशिक
राजशिष्टाचार व जनसंपर्क विभाग
निविदा सूचना क्र.०५ २०२३-२४ (द्वितीय मुद्रतबाद)

नाशिक महानगरपालिकेच्या अतिक्रमण मोहिमेसाठी इतर कामांसाठी व्हिडिओग्राफर,फोटोग्राफर व ड्रोनकॅमेरा एच. डी. कॅमेर्यासह पुरविणे बाबत अनुभवी मतेदार व्यावसायिक यांच्याकडून ई-निविदेद्वारे स्पर्धात्मक देकार मागविणेसाठी दि. ११/०९/२०२३ व दि. २७/०९/२०२३ च्या सकाळ, प्रहार व फ्री प्रेस या वृत्तपत्रात ई निविदा सूचना प्रसिद्ध केली करण्यात आलेली आहे. सदरची निविदा फॉर्म विक्रीची व निविदा सादर करणेची मुदत वाढविण्यात येत असून सुधारित मुदत दि. १२/१०/२०२३ रोजी दुपारी ३.०० वाजेपर्यंत येत आहे.

इच्छुक निविदाधारकांनी सर्किटर माहितीसाठी www.mahatenders.gov.in या संकेतस्थळास भेट द्यावी.

जमसंपर्क/जा.क्र. २५८ दि.५/१०/२०२३
अद्वाराने देत तसे क प्रत्यक्ष, सचिवाच्या अधिकाऱ्यांक देऊ नये

उपायुक्त (गो.स.क)
नाशिक महानगरपालिका नाशिक

CORRIQUENDUM
Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No- B3, WIFI IT Park, Wagale Industrial Estate, Thane, Maharashtra- 400604

This is with reference to the captioned SARFAESI 13 (2) Notice dated February 14, 2022. (hereinafter referred to as 'the said Notice') towards your aforementioned Home loan Account no. LBMUM00000775193 in the borrower name MANOJ JOHN with ICICI Bank Ltd., we wish to mention that inadvertently and unintentionally admeasuring an area of is mistakenly mentioned FLAT No. 204, 2ND FLOOR, 'D' WING, SAI KRUPA CHS, PLOT No. 100, SECTOR No. 27, NERUL, MAHARASHTRA, NAVI MUMBAI- 400311, Admeasuring an area of AS PER SALES DEED instead of FLAT No. 204, 2ND FLOOR, 'D' WING, SAI KRUPA CHS, PLOT No. 100, SECTOR No. 27, NERUL, MAHARASHTRA, NAVI MUMBAI- 400311, Admeasuring an area of 363 SQ FT CARPET AREA. Therefore request you to please read it FLAT No. 204, 2ND FLOOR, 'D' WING, SAI KRUPA CHS, PLOT No. 100, SECTOR No. 27, NERUL, MAHARASHTRA, NAVI MUMBAI- 400311, Admeasuring an area of 363 SQ FT CARPET AREA. All other details mentioned in the said SARFAESI 13 (2) Notice will remain same.

We sincerely regret the inconvenience caused to you in this regard.
Date : October 06, 2023 Sd/ Authorized Officer
Place : Maharashtra ICICI Bank Limited

KALYAN DOMBIVLI MUNICIPAL CORPORATION
Environment Department
TENDER NOTICE No. 04/2023-24

Tenders are invited by the Commissioner, Kalyan Dombivli Municipal Corporation, Kalyan in format for 1 (One) work through E-Tendering from the registered contractors (with CPWD/State PWD/CIDCO/MCGM/INDIAN RAILWAY/ MJP) in appropriate class.

The blank tender forms and the detailed information will be available on www.mahatenders.gov.in from 05/10/2023 to 12/10/2023 up to 03.00 PM.

The completed tenders are to be uploaded by E-tendering on or before Dt. 12/10/2023 up to 03.00 PM and the tenders will be opened on Dt. 13/10/2023 at 4.00 PM if possible.

Right to reject any or all tenders without assigning any reason there of is reserved by the Commissioner, and whose decision will be final and legally binding on all the tenderer.

KDMC/PRO/HQ/646 Sd/-
Dt. 05.10.2023 City Engineer
Kalyan Dombivli Municipal Corporation
Kalyan

Thane Municipal Corporation, Thane
Solid Waste Management
Tender Notice

Thane Municipal Corporation Invites annual tenders for provision of manpower and materials through external sources for daily cleaning of cluster cell office at Dharmveer Anand Dighe Kashish Park, Administrative Building.

The Tender documents available upto Dt_6/10/2023 to Dt_27/10/2023 at 16.00 are on www.mahatender.gov.in. Tender will be open on Dt.30/10/2023 at 12.00 other day before tenderer or his representative.

Thane Municipal Corporation reserve the right to accept or reject any or all tenders without giving reasons thereof.

TMC/PRO/ S.W.MD/747/23-24 Sd/-
Dt.05.10.23 Dy. Municipal Commissioner
pls visit our official web-site Solid Waste Management Dep.
www.thanecity.gov.in Thane Municipal Corporation

IMAGINE MARKETING LIMITED
(formerly known as Imagine Marketing Private Limited)
CIN: U52300MH2013PLC249758

Registered Office: Unit No. 204 & 205, 2nd floor in Wing-'D' & Wing-'E', Corporate Avenue, Andheri Ghatkopar Link Road, Andheri (East), Mumbai-400093, Maharashtra, India
Phone: +91-22-62102400 | Email: info@imaginemarketingindia.com

NOTICE is hereby given that the Tenth (10th) Annual General Meeting ('AGM') of the Members of Imagine Marketing Limited ('Company') will be held on **Monday, October 30, 2023 at 11:00 am (IST)** through Video Conferencing ('VC')/Other Audio Video Means ('OAVM') in compliance with all applicable provisions of the Companies Act, 2013 and the Rules made thereunder read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 19/2021 dated December 8, 2021, General Circular No. 02/2022 dated May 5, 2022, Circular No. 10/2022 dated December 28, 2022 and Circular No. 09/2023 dated September 25, 2023 (collectively referred to as the 'MCA Circulars').

In compliance with Circulars, the Notice of the AGM along with the Annual Report for FY 2022-23 ('Annual Report') has been sent by email to all the members whose email ids are registered with the Company/Depository participant. The emailing of Notice of AGM to all members has been completed on October 05, 2023. The requirements of sending the physical copy of the Notice of the AGM and Annual Report to the Members have been dispensed with in accordance with the aforesaid Circulars. The members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

Members whose email ids are not registered with the Company/Depository participants may follow the below process for registering or updating their email ids for receiving all communications including Annual Report, Notices etc. from the Company electronically:

- There are no physical shares in the Company.
- Members holding shares in dematerialised mode are requested to register / update their email addresses with the relevant Depository Participant

In Compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Secretaries of India on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Company is providing the remote e-Voting facility before the AGM and e-Voting facility at the AGM to its members to exercise their right to vote on all the resolutions proposed to be transacted at the AGM by electronic means and the facility being provided by National Securities Depository Limited (NSDL).

Facility for e-Voting at the AGM will be made available to those Members who present in the AGM through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-Voting. The Members who have cast their vote by remote e-Voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their vote again. Detailed process and manner of remote e-Voting and e-Voting at the AGM by the members holding shares in dematerialised mode, physical mode or for members who have not registered their email addresses has been provided in the Notice of the AGM. All the Members are informed that:

- The business as set forth in the Notice of the 10th AGM will be transacted through voting by electronic means in the form of e-voting.
- The remote e-voting shall commence on Wednesday, October 25, 2023 (09.00 a.m. IST) and end on Sunday, October 29, 2023 (05.00 p.m. IST). The remote e-voting facility shall be disabled by NSDL thereafter and once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, i.e. Monday, October 23, 2023, only shall be entitled to vote through remote e-voting at the AGM.
- The Notice of AGM and the Annual Report can be downloaded from the Company's website at www.boast-lifestyle.com, and NSDL website at www.evoting.nsdl.com.
- For detailed instructions pertaining to e-voting and joining the Meeting through VC/OAVM, Members may refer to the Notice of the 10th AGM.
- Members who are holding shares in physical form or who have not registered their email address with the Company / Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as on the cut-off date, i.e. Friday, September 29, 2023, such member may obtain the User ID and password by sending request at evoting@nsdl.co.in. However, if a member is already registered with NSDL for e-voting then existing User ID and password can be used for casting vote.

Members who need assistance regarding attending AGM & e-Voting from the NSDL e-Voting System, you can write an email to evoting@nsdl.co.in or contact at toll free no. 022-4886 7000 and 022-2499 7000.

All grievances connected with the facility for voting by electronic means may be addressed to Ms. Pallavi Mhatre, NSDL, on evoting@nsdl.co.in or call toll free no. 022 - 4886 7000 and 022-2499 7000.

For Imagine Marketing Limited
Sd/-
Place: Mumbai Mukesh Ranga
Date: October 05, 2023 Company Secretary

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	31009360000493 & 31009800000172	1) Nanda Subhash Sutar, 2) Gulab Baban Sutar	02-08-2023 Rs.5,65,100.04 (Rupees Five Lac Sixty Five Thousand One Hundred and Four Paise Only) as of 30/07/2023	Date: 05-10-2023 Time: 11:27 AM Symbolic Possession
2	30429440000033 & 30429670000033	1) Abhishek Rajwade Prop. of Sai Automobile, 2) Sangita Rajwade, 3) Chandrakant Rajwade	02.08.2023 Rs.10,67,668.00 (Rupees Ten Lac Sixty Seven Thousand Six hundred and Sixty Eight Only) as of 30/07/2023	Date: 05-10-2023 Time: 11:40 AM Symbolic Possession

Description of Secured Asset: All that piece and parcel of the immovable property being land admeasuring 474 Sq.ft. + 180 Sq.ft. being and Situate SR No.218, Miklat No.201, Village Yelse, Dist. Maval, Pawannagar, Pune-410506. On or towards: Towards East by: Mr. Gulab Sutar Property, Towards West by: Samaj Temple, Towards South by: Mr. Arjun Ghodke Property, Towards North by: Vitthal Rukhmini Temple.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken Symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Date: Pune Maharashtra Sd/- Authorized Officer
Date: 06.10.2023 Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahatta, Bangalore-560071. Branch Office: Office No.704/705, Modi Plaza, Opp. Laxminarayana Theatre, Mukund Nagar, Satara Road, Pune-411037

Sd/-
Authorized Officer
ASREC (India) Limited

ASREC (India) Limited
Solitaire Corporate park, Building No.2 Gr. Floor, Andheri Ghatkopar link Road Chakala, Andheri (E) MUMBAI 400 093.

POSSESSION NOTICE
(Rule 8(1))
(For immovable property)

Whereas, ASREC (India) Limited acting in its capacity as Assignee of Bharat Cooperative Bank (Mumbai) Ltd vide assignment agreement dated 25th March, 2021 has acquired the secured debt with securities from the original lender Bharat Cooperative Bank (Mumbai) Ltd. The Authorized Officer of Asrec (India) Ltd in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 04.02.2021 calling upon the Borrower / Joint Borrowers / Mortgagor – M/s. H.K. Enterprises (Prop Mrs. Madhusree Chaitanya Kalbag) & Mr. Chaitanya Rajaram Kalbag to repay the amount mentioned in the notice of Rs. 2,35,58,447.12 (Rupees Two Crore Thirty Five Lakh Fifty Eight Thousand Four Hundred Forty Four and Twelve Paise Only) as on 31.01.2021 under CC and FITL and Rs. 5,28,89,757.00 (Rupees Five Crore Twenty Eight Lakh Eighty Nine Seven Hundred Fifty Seven Only) as on 30.01.2021 under BPL respectively. Total aggregating to Rs. 7,64,75,204.00 (Rupees Seven Crore Sixty Four Lakh Seventy Five Thousand Two Hundred and Four Only) together with further interest, expenses, costs, charges, repayments if any etc.

The Borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Office No. 1, 2 and 3 on the Ground Floor, totally admeasuring 451.50 sq. mtrs. Carpet area (4860 sq. ft.) and Basement, admeasuring 204.67 sq. mtrs. Carpet area (2203 sq. ft. carpet area) in all admeasuring 7063 sq. ft. carpet area in the building type "C" Known as "Shreeji Dham" along with 10 parking spaces as per Parking Allotment letter dated 11.01.2005 constructed on piece and parcel of land bearing CTS No. 253 Plot No. 3 of Suburban Scheme No. 10, situate lying and being at Village Andheri, Taluka Salsette, in the registration District and Sub District of Mumbai Suburban District, Gilbert Hill Road, Near Bhavnani's College, Andheri (West), Mumbai-400 058.

Owned by Mrs. Madhusree Chaitanya and bounded by:
East : Public Toilet West : Chawl
North : Mahesh Tower (West) South : Tasana Society
(common property for C K Enterprise also)

Charge over current assets comprising inter-alia stock of raw materials, work-in-progress, finish goods, receivables, book debts, other current assets etc.,

Date: 04.10.2023 Sd/-
Place: Mumbai Authorized Officer
ASREC (India) Limited

FORM G
EXTENSION TO INVITATION FOR EXPRESSION OF INTEREST FOR ND S ART WORLD PRIVATE LIMITED

OPERATING IN BUSINESS OF ORGANIZING, MAINTAINING, OPERATING REPLICAS OF HISTORICAL MONUMENTS AND PROVIDING FACILITIES AND SERVICES AT MAHARASHTRA & ACROSS INDIA
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	ND S ART WORLD PRIVATE LIMITED PAN: AABN7882R CIN: U74999MH2002PTC138153
2. Address of the registered office	S. No. 14-3, 15-3, 17-2, at Village Hatnoli, Taluka Khalapur, Raigad-410207 Maharashtra
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Maharashtra
5. Installed capacity of main products/ services	As informed by the Corporate Debtor, as on the Insolvency Commencement date (25th July 2023), the Corporate Debtor has Studio at Karjat
6. Quantity and value of main products/ services sold in last financial year	As per Financial Statement as on 2021-2022, Revenue from Operations (Standalone) of Rs. 35.90 Cr. Please refer the financial statement of the Corporate Debtor for further details.
7. Number of employees/ workmen	As per the details received by the Corporate Debtor, as on the Insolvency Commencement date (25th July 2023), the Corporate Debtor has 47 employees/workmen
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For last available financial statements email at: cirp.ndsar@gmail.com For List of Creditors at: cirp.ndsar@gmail.com Detailed invitation of expression of interest with relevant dates for subsequent events of the process, email at: cirp.ndsar@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details invitation of expression of interest email at: cirp.ndsar@gmail.com
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15. Last date for submission of resolution plans	22-12-2023 (As extended/revised from earlier date of 07-12-2023)
16. Process email id to submit EOI	cirp.ndsar@gmail.com

Jtender Kothari Resolution Professional
For ND S ART WORLD PRIVATE LIMITED
Reg. No. IBB/I/A-001/IP-P00540/2017-18/10965
Address: 702, Orchid A Wing, Evershine Park CHS,
Off Veera Desai Road, Andheri West, Mumbai-400053

Date: 06-10-2023
Place: Mumbai

Registered & Corporate Office:
YES BANK Limited : YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India.
Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800 | Fax: +91 (22) 2619 2866 | Website: www.yesbank.in
Email: shareholders@yesbank.in | CIN: L65190MH2003PLC143249

Publication of Notice u/s 13 (2) of SARFAESI Act

Notice is hereby given that the under mentioned Borrower, Co-Borrowers, Guarantors, Hypothecators and Mortgagors who have defaulted in the repayment of principal and interest of the loan facility obtained by them from YES BANK Limited and whose loan accounts have been classified as a Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) calling upon them to repay the amount mentioned in the respective demand notice. In connection with above, notice is hereby given once again to the below mentioned borrower, co-borrowers, guarantors, hypothecators and mortgagors by way of this public notice & are hereby called upon to make payment of outstanding amount indicated herein below together with further interest thereon, within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Sr. No.	Name of the Borrowers, Co-Borrowers, Guarantors, Mortgagors and Security Providers	Details of Properties /Address of Secured Assets to be enforced	Date of 13 (2) Notice	Date of NPA	Total claim amount as per the 13 (2) Notice	Type of loan
1	Paxchem Ltd. (Borrower/ Hypothecator I) 6th Floor, Shreyas Plot No. 72, Mogul Lane, Mahim (W), Mumbai - 400016		August 31, 2023	October 29, 2021	INR 14,97,29,341.08/- (Rupees Fourteen Lakhs Twenty-Nine Thousand Three Hundred and Forty-One and Eight Paise Only) as on August 23, 2023 with future interest and other charges from August 24, 2023 till the time of repayment.	i. Term Loan ii. Cash Credit iii. GECL – WorkingCapital TermLoan iv. Letter of Credit
2	M/s Pax Polysynth Pvt. Ltd. (CoBorrower I/ Mortgagor II/ Hypothecator II) W-179, TTC Industrial Area, MIDC, Pawane, Navi Mumbai -400613	i. Plot No. A- 34, Basement + Gr + 1st Floor, TTC Industrial Area, Village-Pawane, Navi Mumbai, Tal & Dist. Thane Bounded by – East – Plot A-35, West – Plot No. W-178, North – Internal Road, South – Plot No. W-179 ii. Plot No. W-179, Gr + 1st Floor, TTC Industrial Area, Village. Pawane, Navi Mumbai, Tal & Dist. Thane Bounded by East – By internal road , West – By A-39, North – By W-178 (Saujanya Colour Ltd.), South – W-180 (Eastern Soloran Ltd.)				
3	Pax Enterprise Pvt. Ltd. (Co- Borrower II/ Mortgagor III/ Hypothecator III) W-156, TTC Industrial Area, MIDC, Pawane, Navi Mumbai -400613	iii. Plot No. W-156, Gr. + Mezzanine + 1st Floor, TTC Industrial Area, Village -Pawane, Tal & Dist. Thane Bounded By East –Plot No. A-34, West – Plot No. W-179 , North – Internal Road, South – Plot No. W-178				
4	Mr. Shreyas alias Ashok N Pathare (Guarantor I) 6th Floor, Shreyas Plot No. 72, Mogul Lane, Mahim (W), Mumbai - 400016	Personal Guarantee of Mr. Shreyas alias Ashok N Pathare				
5	Ms. Xerxes Batiwala (Guarantor II) 30, Slater Road, Naju Building Grant Road, Mumbai - 400007	Personal Guarantee of Ms. Xerxes Batiwala				
6	Mr. Pervez Batiwala (Guarantor III) 49, Rajat Apartments, Mount Pleasant Road, Malabar Hill, Mumbai - 400006	Personal Guarantee of Mr. Pervez Batiwala				

Details of Hypothecated Assets: Exclusive charge on whole of the Current Assets (CA) of the Borrower's stocks of raw material, semi-finished and finished goods, stores and spares including or relating to plant and machinery (consumable stores and spares), Bills receivable and book debts and all other receivables and moveable (both present and future) whether lying or stored in or about or the Borrower's factories, premises and godowns situated anywhere and as the same may be held by any party into or upon or be stored or be in or about of the Borrower's factories, premises and godowns situated anywhere and as the same may be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery, howsoever or whosoever in the possession and/or control of the Borrower and either by way of substitution or addition.

And

The whole of the movable Fixed Assets of the Borrower's including Plant and Machinery of M/s Paxchem Ltd., Pax Enterprise Pvt. Ltd. and Pax Polysynth Pvt. Ltd. located at anywhere in India both present and future or shall hereinafter from time to time during of the security of these presents brought into to the order or disposition of the borrower or in the course of transit or on high seas or on order or delivery, howsoever or whosoever's in the possession of the borrower and either by way of substitution or addition.

Further, this is to be bring to your attention that under Section 13 (8) of the SARFAESI Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further steps shall be taken by us for transfer or sale of that secured asset.

Place: Mumbai
Date: October 06, 2023

For YES BANK Limited
Sd/-

